THE HIGH COURT OF MEGHALAYA AT SHILLONG

NOTIFICATION

Dated, Shillong, the___March, 2019

No.HCM.II/78/2018/Estt/

In supersession of previous

Notification No.HCM/II/78/Estt/4421 dated 17.08.2018, Hon'ble the Chief Justice is pleased to re-constitute a 1(One) Judge Committee comprising Hon'ble Mr. Justice H.S.Thangkhiew to analyze judgment dated 09.03.2018 of the Hon'ble Supreme Court of India in the matter of Writ Petition (Civil) No.215 of 2005 titled "Common Cause (A Regd. Society) vs. Union of India and another" and for framing of directives/guidelines as indicated at paragraph 191 of the said Judgment.

By order;

REGISTRAR GENERAL

Memo. No.HCM.II/78/2018/Estt//37GA

Shillong, the Rath March, 2019

 $Copy\ to\ for\ information:$

- The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya.
- 2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya.
- 3. The Joint Registrar-cum-OSD, High Court of Meghalaya for information.
- 4. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
- 5. Office file.

REGISTRAR GENERAL